

**IN THE INCOME TAX APPELLATE TRIBUNAL
COCHIN BENCH, COCHIN**

Before Shri Sanjay Arora, AM & Shri Manomohan Das, JM

ITA No.597/Coch/2017: Asst.Year:2016-2017

M/s. St. Pauls Convent English School No. 33/1041, Kuriachira Thrissur 680006 [PAN: AAHAS2287H] (Appellant)	vs.	The Income Tax Officer (Exemption) Thrissur (Respondent)
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Appellant by: Shri P.J. Johney, CA
Respondent by: Shri Sajit Kumar Das, CIT- DR

Date of Hearing : 14.07.2023	Date of Pronouncement: 14.07.2023
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ORDER

Per Sanjay Arora, AM:

This is an Appeal by the Assessee, directed against the order under section 10(23C)(vi) of the Income-tax Act, 1961 ('the Act') dated 29.08.2022 by the Principal Commissioner of Income Tax (Exemptions), Kochi [PCIT] for assessment year (AY) 2016-2017.

2. The learned counsel for the assessee, Shri P.J. Johney, appears and submits that the assessee wishes to withdraw its appeal. And, accordingly, requests for permission for the same. The reason, he explains, is on account of change in law by Finance Act, 2020 w.e.f. 01.04.2021 proscribing any entity from holding simultaneously registration under section 12AA as well as approval under section 10(23C)(vi) of the Act. The approval once allowed is valid for a period of five years, only whereupon renewal is to be sought. The Id.CIT-D.R. raises no objection to the assessee's said request.

3. We have, in view of the foregoing, no hesitation in permitting the assessee to withdraw the appeal. Ordered accordingly.

4. In the result, the assessee's appeal is dismissed as withdrawn.

Order pronounced on July 14,2023 in the open court.

Sd/-
(Manomohan Das)
Judicial Member

Sd/-
(Sanjay Arora)
Accountant Member

Cochin; Dated: July14, 2023

Devadas G*

Copy to:

1. The Appellant.
2. The Respondent.
3. The CIT concerned.
4. The CIT-DR.
5. Guard File.

Assistant Registrar
ITAT, Cochin.